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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.169/2002

Thursday, this the 7th day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Mr. Narendra Pal Singh  
s/o Late Mr. Bahal Singh  
r/o B-278/5, Gali No.12  
Ashok Nagar, Delhi-94  
  
Work Charge Beldar CD-III, Sub Division-I  
L.M. Band, Shastri Nagar, Delhi-31
  
2. Mr. Brahm Dev  
s/o Mr. Bishamber Singh  
r/o 215, Gali No.9  
Village Mandoli,  
Delhi-93  
  
Work Charge Beldar CD-III, Sub Division-I  
L.M. Band, Shastri Nagar, Delhi-31
  
3. Mr. Noor Mohd.  
s/o Mr. Hakimuddin  
r/o Village Jagatpur, Gali No.9  
Delhi-84  
  
Work Charge Beldar CD-III, Sub Division-III  
L.M. Band, Shastri Nagar, Delhi-31
  
4. Mr. Bhori Lal  
s/o Mr. Barda  
r/o C-580, New Seemapuri  
Delhi-95  
  
Work Charge Beldar CD-III, Sub Division-IV  
L.M. Band, Shastri Nagar, Delhi-31

...Applicants

(By Advocate: Shri M. Mohsin Israily)

Versus

1. Union of India through  
the Chief Engineer (I&F)  
4th Floor, ISBT Building  
Kashmere Gate, Delhi
  
2. The Lt. Governor  
NCT of Delhi Raj Nivas  
Civil Lines, Delhi
  
3. Executive Engineer  
Civil Division No.III  
L.M. Band Office Complex  
Shastri Nagar, Delhi-31

..Respondents

(By Advocate: Shri Ram Kawar Dhillon)

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O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicants states that necessary relief has been granted to him in terms of the order dated 2.11.2002, a copy of which has been placed on record. On basis of it, respondents' learned counsel has also stated that preferably the arrears shall be paid to the applicant within a period of two months. The application is withdrawn.

2. Accordingly, the same is dismissed as withdrawn keeping in view the relief that has been granted. It is directed that arrears be paid preferably within two months from today.

  
(S.A.T. Rizvi)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

/sunil/